

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.06- IA/1047(AHM)2024
ITEM No.07- IA/1049(AHM)2024
ITEM No.08- IA/1062(AHM)2024
in
CP(IB)/164(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

Sundram Fasteners Limited
Vs.

.....Applicant

Amul Industries Private Limited

.....Respondent

Order delivered on: 16/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant/RP : Mr. Arjun Padhiyar, Adv. in IA 1047 of 2024 & IA
2024
For the RP : Mr. Dhaval Vyas, Sr. Adv. a.w Mr. Nitesh Shrivastava
In IA 1049 of 2024
For the Respondent : Mr. Sravan Kumar, Adv.

ORDER

IA/1047(AHM)2024

Learned Counsel for the applicant is directed to issue notice upon respondents.
List for further consideration on 05.08.2024.

IA/1049(AHM)2024

Ld. Senior Counsel appearing for the RP stated that there was urgently due to expected water logging but could not give the exact assets kept inside the premises, but sought permission to inspect the premise jointly with respondent (sealed by the respondent) and take necessary steps to prevent any damage. Learned Counsel for the applicant is directed to issue notice upon respondents.

List for further consideration on 05.08.2024.

IA/1062(AHM)2024

Learned Counsel for the applicant is directed to issue notice upon respondents.

List for further consideration on 05.08.2024.

-Sd-

-Sd

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)